ITEM NO.33 COURT NO.10 SECTION III B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....
CC Nos. 20274-20275/2016

(Arising out of impugned final judgment and order dated 21/08/2015 in RA No. 203129/2015 and 04/05/2015 in CEA No. 38/2015 passed by the High Court Of Judicature at Allahabad)

M/S RATHI STEEL & POWER LTD, GHAZIABAD Petitioner(s)

VERSUS

COMMISSIONER, CUSTOMS,
CENTRAL EXCISE & SERVICE TAX, GHAZIABAD (UP) Respondent(s)

(With appln. (s) for c/delay in filing SLP and office report)

Date : 28/10/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Mr V. Shekhar, Sr. Adv.
Mr. Rajesh Chibber, Adv.
Ms. Suvira Lal, Adv.
Mr. Rajesh Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

It is pointed out by the learned senior counsel appearing for the petitioner that though another special leave petition was dismissed but it was primarily because of low tax effect involved. He submits that in the present case, tax effect is more than Rs.76 lakhs and in many matters in which question of law has been raised, leave to appeal has been granted.

In this petition, there is a delay of 404 days in filing and 295 days in refiling, which is condoned subject to payment of Rs. 20,000/- as cost which shall be deposited in the Supreme Court Legal Services Committee within two weeks.

Leave granted.

Post the matter along with Civil Appeal No. 3976 of 2007 and other connected matters.

Signature Not Verified
Digitally signed by NIDHI AHUJA
Date: 2016.10.28 17:51:41 IST
Reason:

(Nidhi Ahuja)
Court Master

(Mala Kumari Sharma)
Court Master